

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 27/82-ALC4/2010 MEETING DATE : 05.10.2010

The Meeting No.27/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 05.10.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, IA, Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 25/82 dated 21.09.2010 were ratified by the Committee.

Committee requested the members from technical authorities viz. Shri Jasbir Singh, IA, Department of C&PC, Shri Shaish Kumar, IA, DIPP and Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals to identify the Scomet and ODS items and to submit a report in the matter to the Committee.

Case No. B-229	M/s Alembic Ltd.			
Norms Committee Meeting No. 27/11	F.No.01/82/162/00064/AM08/DES-III			
Meeting Date 05.10.2010	RLA F. No. 34/24/040/00045/AM08			
Adv. Lic. No.3410018932 dated 07.06.2007				
Committee considered case as per agenda and in light of its earlier decision taken in its 28/82 meeting held on 13.11.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Azithromycin Step IV (Azithromycin Crude Purity not less than 94.5%)	1 Kg.	1.	Erythromycin Base	1.75 kg
		2.	Acetone	6.45 kg
		3.	Ethyl Alcohol	2.81 kg
		4.	Hydroxylamine Hcl	0.91 kg
		5.	Methane Sulfonyl Chloride	0.72 kg
		6.	Methanol	2.72 kg
		7.	Platinum Catalyst with base of activated carbon (5% platinum on carbon	1.00 Gram
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-230	M/s India Glycol Ltd.			
Norms Committee Meeting No. 27/11	F.No.01/82/050/00232/AM06/DES-III			
Meeting Date 05.10.2010	RLA F. No. 05/24/40/156/AM06			
Adv. Lic. No.0510159282 dt. 07.06.05				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/89/2007-PC.II dated 31.08.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Diethylene Glycol (DEG)	1 MT.	1.	Denatured Ethyl Alcohol	1.441 MT
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-231	M/s Reliance Industries Ltd.
Norms Committee Meeting No. 27/11	F.No.01/82/162/00765/AM10/DES-III
Meeting Date 05.10.2010	
Committee considered case as per agenda for fixation of value addition for DEPB for the export product Benzene and observed that as per the import and export data furnished by DGCIS, the value addition works out 47.33%. However, the Committee decided to recommend 50% value addition for fixation of DEPB rate.	

Case No. B-232	M/s Ratnagiri Chemicals Pvt. Ltd,			
Norms Committee Meeting No. 27/11	F.No.01/82/050/00077/AM11/DES-III			
Meeting Date 05.10.2010	RLA F. No. 03/95/040/00745/AM10			
Adv. Lic. No.0310560168 dated 15.02.2010				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006-Ch.II dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroquinone Monomethyl Ether (Purity Min.99.5%)	1 kg	1.	Hydroquinone	1.11 kg
		2.	Para Benzoquinone	0.15 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 5/82 meeting held on 04.05.2010 stands withdrawn.				

Case No. B-233			M/s Punjab Chemicals & Crop Protection Ltd.		
Norms Committee Meeting No. 27/11			F.No.01/82/050/00106/AM10/DES-III		
Meeting Date 05.10.2010			RLA F. No. 03/95/040/01022/AM09		

Adv. Lic. No.0310513269 dated 25.03.2010

Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to maintain earlier decision taken in 17/82 meeting held on 27.07.2010 as there is no justification for enhancement in the quantity of inputs. However, on the recommendation of T.A. from Department of C&PC, Committee decided to change description of import items as under, as per request of the firm:-

- (1) 3,4,5-Tri Methoxy Benzaldehyde.
- (2) Hydrazine Hydrate 100%: and
- (3) Polyethylene Glycol (PEG-600)

Further the Committee noted that quantity of import item of Sl.No.(2) above was not shown correctly and accordingly decided to change quantity of this item as 0.420 kg/kg of export product instead of 4.20 kg/kg of export product.

RA may take action accordingly.

Case No. A-32	M/s Intas Pharma Ltd.			
Norms Committee Meeting No. 27/11	F.No.01/82/162/00205/AM10/DES-III			
Meeting Date 05.10.2010	RLA F. No. 08/24/040/00007/AM10			
Adv. Lic. No.0810079232 dated 09.04.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/98/2010-PI (Norms) dated 01.10.2010 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tarazosin Hydrochloride Tabs 1.0 mg	1 No.	1.	Tarazosin Hcl (As Dihydrate) USP	1.2129 mg
		2.	EHG cap White Opaque (0999) white opaque-3	As per packing policy
		3.	33 MM PP CTC with T. Seal HS130 PTD WAD-DMF	As per packing policy
		4.	1 G Silica Gel Canister (Sorbcap)-DMF	As per packing policy
		5.	53 MM PPCTC with T. Seal HS130 PTD WAD-DMF	As per packing policy
Tarazosin Hydrochloride Tabs 2.0 mg	1 No.	1.	Tarazosin Hcl (As Dihydrate) USP	2.4217 mg
		2.	EHG cap White Opaque (0999) white opaque-3	As per packing policy
		3.	33 MM PP CTC with T. Seal HS130 PTD WAD-DMF	As per packing policy
		4.	1 G Silica Gel Canister (Sorbcap)-DMF	As per packing policy

		5.	53 MM PPCTC with T. Seal HS130 PTD WAD-DMF	As per packing policy
Tarazosin Hydrochloride Tabs 5.0 mg	1 No.	1.	Tarazosin Hcl (As Dihydrate) USP	6.0544 mg
		2.	EHG cap White Opaque (0999) white opaque-3	As per packing policy
		3.	33 MM PP CTC with T. Seal HS130 PTD WAD-DMF	As per packing policy
		4.	1 G Silica Gel Canister (Sorbcap)-DMF	As per packing policy
		5.	53 MM PPCTC with T. Seal HS130 PTD WAD-DMF	As per packing policy
Tarazosin Hydrochloride Tabs 10.0 mg	1 No.	1.	Tarazosin Hcl (As Dihydrate) USP	12.1087 mg
		2.	EHG cap White Opaque (0999) white opaque-3	As per packing policy
		3.	33 MM PP CTC with T. Seal HS130 PTD WAD-DMF	As per packing policy
		4.	1 G Silica Gel Canister (Sorbcap)-DMF	As per packing policy
		5.	53 MM PPCTC with T. Seal HS130 PTD WAD-DMF	As per packing policy

Committee has not allowed import of items at sl. No. 2 to 7 and the same are not required for manufacturing tablets as per details furnished by the firm.

RA concerned may take further necessary action as per above decision of NC.

Case No. A-33	M/s Oleofine Organics (India) Ltd, Mumbai
Norms Committee Meeting No. 27/11	F.No.01/82/162/00550/AM11/DES-III
Meeting Date 05.10.2010	RLA F.No. 03/95/040/00361/AM11
Adv. Lic. No.Case under para 4.4.2 of HBP	
Committee considered case as per agenda and observed that there is no condition for import item items falling under Chapter 15 for Advance Authorisation to be issued under para 4.4.2 of HBP, but the Directorate of Vanaspati, Vegetable Oils and Fats in the case of M/S Medreich Ltd has advised to obtain NOC from their Department on case to case basis. Committee also observed that the written technical comments have been received from Department of C&PC. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to seek comments/NOC from Directorate of Vanaspati, Vegatable Oils and Fats. Accordingly, the case was deferred for 30.11.2010.	

Case No. A-34	M/s Oleofine Organics (India) Ltd, Mumbai
Norms Committee Meeting No. 27/11	F.No.01/82/162/00551/AM11/DES-III

Meeting Date 05.10.2010	RLA F.No. 03/95/040/00257/AM11
Adv. Lic. No.Case under para 4.4.2 of HBP	
Committee considered case as per agenda and observed that there is no condition for import item items falling under Chapter 15 for Advance Authorisation to be issued under para 4.4.2 of HBP, but the Directorate of Vanaspati, Vegetable Oils and Fats in the case of M/S Medreich Ltd has advised to obtain NOC from their Department on case to case basis. Committee also observed that the written technical comments have been received from Department of C&PC. After detailed deliberations and in consultation with technical authorities present in meeting, Committee decided to seek comments/NOC from Directorate of Vanaspati, Vegetable Oils and Fats. Accordingly, the case was deferred for 30.11.2010.	

1	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

2	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:30.11.2010
	Decision : Committee noted that reply is not forthcoming from office of DC(MSME). T.A. from Department of Pharmaceuticals mentioned that the export product is also used in Pharma industry and they he would pay special attention to see that comments of Department of Pharma are received by the defer date of 30.11.2010.			

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Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Labetalol Hydrochloride Tabs 50 mg	600000 Nos	1.	Hypromellose E15[E]	Not shown in Master Batch Formula. Hence not allowed.
		2.	Lactose Mono (Pharma 200M) DMVP EUR and USNF	44.966 kg
		3.	Sodium Starch Glycoate Type A(E)	10.20 kg
Labetalol Hydrochloride	600000 Nos.			

4.	Maize Starch BP	45.52 kg	
	5.	Labetalol Hydrochloride EP/BP/USP	260.10 kg
	6.	33 MM PP CRC with Selig Seal Wad-DMF	As per packing policy

Tabs 100 mg		
Labetalol Hydrochloride Tabs 200 mg	825000 Nos.	

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:30.11.2010
	Decision : The Committee noted that reply from office of DC(MSME) was not coming and decided to defer case for 30.11.2010 with a request to Department of Pharmaceuticals to expedite their comments.			

5	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:30.11.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

6	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:30.11.2010
	Decision :Committee decided to forward a copy of application alongwith a copy of reply received from the firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

7	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved															
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2007-Ch.II dated 04.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Sabanol SA (2-Methyl-4-(2,2,3-trimethyl-3-</td><td>1 kg.</td><td>1.</td><td>Alpha Pinene</td><td>1.600 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sabanol SA (2-Methyl-4-(2,2,3-trimethyl-3-	1 kg.	1.	Alpha Pinene	1.600 kg					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Sabanol SA (2-Methyl-4-(2,2,3-trimethyl-3-	1 kg.	1.	Alpha Pinene	1.600 kg															

	Cyclopentenyl)-2-buten-1-ol)		2.	Sodium Borohydride	0.076 kg
	Woodamber SA (1,(2,2,6-Trimethyl Cyclohexyl)-Hexan-3-ol)	1 kg.	1.	Citral	1.25 jg
			2.	Methyl Propyl Ketone	1.50 kg
			3.	Nickel Catalysts	0.06 kg
	Alpha Damascone	1 kg	1.	Citral	1.583 kg
RA concerned may take further necessary action as per above decision of NC.					

8	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	
Decision :Withdrawn as the case has already been approved by NC in its 24/82 meeting held on 14.09.2010.				

9	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:30.11.2010
Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.				

10	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:30.11.2010
Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.				

11	Case No.:21/18/82-ALC4/2009	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00295/AM10/	RLA File :03/94/040/01082/AM09/	Lic.No/Date:0310515875 16.04.2009	Defer Date:30.11.2010
Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.				

12	Case No.:7/9/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00120/AM10/	RLA File :04/24/040/00040/AM10/	Lic.No/Date:0410104760 21.05.2009	Defer Date:30.11.2010
Decision :Committee considered case as per agenda and observed that the required information has been received from the firm and a copy of reply alongwith a				

copy of application has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.

13	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Rejected
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	
	Decision :Withdrawn as the case has already been rejected by NC in its 22/82 meeting held on 31.08.2010.			

14	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

15	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for reply from the firm.			

16	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/76/2010-PI (Norms) dated 05.10.2010, decided to call for the following information from the firm:- 1. % yield on molar basis for each step of manufacturing process. 2. Molar requirement of input in the process. 3. Requirement & recovery of solvent of each step. 4. Production and actual past consumption data duly certified by Central Excise Authority for the last 3 years. Accordingly, case was deferred for 30.11.2010.			

17	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

18	Case No.:13/21/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00440/AM10/	RLA File :22/24/040/00014/AM10/	Lic.No/Date:2210009017 22.06.2009	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and observed that the required information has been received from the firm and a copy of reply alongwith a copy of application has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

19	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

20	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	
	Decision : Committee considered case as per agenda and taking 80% yield and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	5-Ethyl Pyridine-2-Ethanol	1 Kg.	1.	5-Ethyl-2-Methyl Pyridine

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Ethyl Pyridine-2-Ethanol	1 Kg.	1.	5-Ethyl-2-Methyl Pyridine	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/64/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-3A, 4-Dihydro-6-(2-Fluorophenyl)-1-Methyl-3H-Imidazo(1,5-A)(1,4) Benzodiazepine	1 Kg.	1.	2-Amino Methyl-7-Chloro-2-3-Dihydro-5-(2-Fluorophenyl) 1H-1,4 Benzodiazepine Dimaleate	2.52 kg
		2.	Triethyl Ortho Acetate	0.90 kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and observed that the required information has been received from the firm and a copy of reply alongwith a copy of application has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

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Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valsartan	1 Kg.	1.	L-Valine	0.935 kg
		2.	2-Cyano 4-Methyl Bi Phenyl/Ortho Toluy Benzonitrile	2.33 kg
		3.	Triethylamine (TEA)	4.417 kg
		4.	Carbon Eoanticromos (Activated Carbon)	0.100 kg
		5.	Acetone	0.90 kg
		6.	Dimethyl Formamide (DMF)	0.855 kg
		7.	Methanol	6.46 kg
		8.	Isopropyl Alcohol	0.20 kg
		9.	Steam/Thermal Coal	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:5/19/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00590/AM11/	RLA File :09/24/040/00119/AM10/	Lic.No/Date:0910038697 24.07.2009	Defer Date:30.11.2010
	Decision :Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML and technical details from RA/firm. Accordingly, case was deferred for 30.11.2010.			

25	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:27/82-ALC4/2010	Status:Case
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		05.10.2010	Deferred
HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:30.11.2010
Decision : Committee considered case as per agenda and observed that the required information has been received from the firm and a copy of reply alongwith a copy of application has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

26

Case No.:60/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00094/AM11/	RLA File :09/24/040/00198/AM10/	Lic.No/Date:0910039255 08.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/58/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine (6 Amino Purine)	0.914 kg
		2.	(R) Propylene Carbonate	0.7938 kg
		3.	Diethyl P-Toluene Sulphonyloxy Methyl Phosphonate	2.025 kg
		4.	Chloromethyl Iso Propyl Carbonate	2.0867 kg
		5.	Magnesium Tert Butoxide	0.536 kg
		6.	Hydrobromic Acid (48% w/w Aq. Solution)	6.54 kg
		7.	Triethylamine	1.028 kg
		8.	Dimethyl Formamide	2.04 kg
		9.	N-Methyl Pyrrolidinone	3.92 kg
		10.	Methylene Chloride	8.82 kg
		11.	Acetone	0.71 kg
		12.	Iso Propyl Alcohol	4.65 kg
		13.	Cyclohexane	1.79 kg
RA concerned may take further necessary action as per above decision of NC.				

27	Case No.:46/46/82-ALC4/2009	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00962/AM10/	RLA File :07/24/040/00221/AM10/	Lic.No/Date:0710067059 17.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/57/2010-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Isononyl Acetate	1 Kg.	1.	Nonanol (Isononyl Alcohol)	0.862 kg
RA concerned may take further necessary action as per above decision of NC.					

28	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

29	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and observed that the required information has been received from the firm and a copy of reply alongwith a copy of application has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

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Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009		
Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cevamune Tablets Chlorine Nutrilizer	1 No.	1.	Stablizer/Anti-Oxidant Blend	0.0041 kg
Thio Tracer (Chlorine Nutrilizer) Tablets	1 No.	1.	Stablizer/Anti-Oxidant Blend	0.0041 kg
RA concerned may take further necessary action as per above decision of NC.				

31	Case No.:70/48/82-ALC4/2009	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/01133/AM10/	RLA File :03/94/040/00613/AM10/	Lic.No/Date:0310544665 09.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/15/2007-Ch.II dated 22.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by			

firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dehydro Thio-Para Toluidine Sulfonic Acid	1 Kg.	1.	Para Toluidine	1.852 kg

RA concerned may take further necessary action as per above decision of NC.

32	Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892 12.11.2009	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and observed that the required information has been received from the firm and a copy of reply alongwith a copy of application has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

33

Case No.:13/36/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00738/AM10/	RLA File :03/94/040/00684/AM10/	Lic.No/Date:0310545824 16.11.2009		
Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tylo-Dox Plus Powder/Tylosin and Doxycycline Powder (Pack size 1 kg)	1 No.	1.	Tylosin Tartrate BP (Vet)	0.101 kg/pack
		2.	Doxycycline Hydrochloride	0.202 kg/pack
RA concerned may take further necessary action as per above decision of NC.				

34	Case No.:29/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved										
	HQ File :01/82/050/00063/AM11/	RLA File :03/94/040/00657/AM10/	Lic.No/Date:0310547230 24.11.2009											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and U.O. No.14010/110/2007/Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Disodium Zinc EDTA (Zinc content 14-15%)</td><td>1 Kg.</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.690 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Disodium Zinc EDTA (Zinc content 14-15%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Disodium Zinc EDTA (Zinc content 14-15%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg										

	Zinc Diammonium EDTA - Liquid Zinc content 9% (± 1)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg
	Copper Diammonium EDTA - Liquid Copper content 9% (± 1)	1 kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.436 kg
RA concerned may take further necessary action as per above decision of NC.					

35	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

36	Case No.:16/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Rejected
	HQ File :01/82/050/00789/AM10/	RLA File :09/24/040/00352/AM10/	Lic.No/Date:0910040145 03.12.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 21.06.2010, but the same have not been received and norms can not be fixed in absence of the required information. It was, accordingly, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

37	Case No.:20/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Rejected
	HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	Lic.No/Date:0910040146 03.12.2009	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 21.06.2010, but the same have not been received and norms can not be fixed in absence of the required information. It was, accordingly, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

38	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and observed that the required information has been received from the firm and a copy of reply alongwith a copy of application has been sent to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

39	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010	Status:Case
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		05.10.2010	Deferred
HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:30.11.2010
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish revised application which has been received. It was, therefore, decided to furnish a copy of revised application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.11.2010.			

40	Case No.:49/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Rejected
	HQ File :01/82/050/00965/AM10/	RLA File :52/24/040/00018/AM10/	Lic.No/Date:5210029042 07.12.2009	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide Department of C&PC letter No.14010/45/2010-Ch.II dated 20.07.2010, but the same have not been received and norms can not be fixed in absence of the required information. It was, accordingly, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

41	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

42	Case No.:79/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved																		
	HQ File :01/82/050/00294/AM11/	RLA File :09/24/040/00350/AM10/	Lic.No/Date:0910040204 14.12.2009																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/66/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">1,2-Epoxy-2-(2,4 Difluorophenyl)-3-(1- (H)-Triazole-1-YL) Propane Methane Sulphonate</td><td rowspan="4">1 Kg.</td><td>1.</td><td>1,3-Difluoro Benzene</td><td>0.65 kg</td></tr> <tr> <td>2.</td><td>Dichloro Methane</td><td>1.25 kg</td></tr> <tr> <td>3.</td><td>Acetonitrile</td><td>1.00 kg</td></tr> <tr> <td>4.</td><td>Ethylene Dichloride</td><td>1.25 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	1,2-Epoxy-2-(2,4 Difluorophenyl)-3-(1- (H)-Triazole-1-YL) Propane Methane Sulphonate	1 Kg.	1.	1,3-Difluoro Benzene	0.65 kg	2.	Dichloro Methane	1.25 kg	3.	Acetonitrile	1.00 kg	4.	Ethylene Dichloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
1,2-Epoxy-2-(2,4 Difluorophenyl)-3-(1- (H)-Triazole-1-YL) Propane Methane Sulphonate	1 Kg.	1.	1,3-Difluoro Benzene	0.65 kg																		
		2.	Dichloro Methane	1.25 kg																		
		3.	Acetonitrile	1.00 kg																		
		4.	Ethylene Dichloride	1.25 kg																		

		Meet No/Date:27/82-ALC4/2010	
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43

Case No.:82/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES	05.10.2010	Status:Case
HQ File :01/82/050/00297/AM11/	LIMITED RLA File :09/24/040/00353/AM10/	Lic.No/Date:0910040205	Approved
		14.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/66/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,2-Epoxy-2-(2,4 Difluorophenyl)-3-(1- (H)-Triazole-1-YL) Propane Methane Sulphonate	1 Kg.	1.	1,3-Difluoro Benzene	0.65 kg
		2.	Dichloro Methane	1.25 kg
		3.	Acetonitrile	1.00 kg
		4.	Ethylene Dichloride	1.25 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:94/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/00309/AM11/	RLA File :09/24/040/00342/AM10/	Lic.No/Date:0910040200 14.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefepime for Injection/Cefepime Hcl Sterile (Buffered with L-Arginine)	1 Kg.	1.	“(6R.7R)-7-[(Z)-2-(2-Amino-4-Thiazolyl)-2-Methoxyimino) Acetamido]-3-[1-(1-Methylpyrrolidinyl) Methyl]-8-oxo-5-thia-1-azabicyclo[4.2.0]oct-2-en-2Carboxylic Acid Hydrochloride Monohydrate” (Cefepime Hcl non sterile)	0.655 kg
		2.	L-Arginine	0.37 kg
		3.	Acetone	1.816 kg
		4.	Methanol	1.134 kg
		5.	Activated Carbon	0.034 kg
		6.	Aluminium Canisters	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

45	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

46	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/63/2010-PI (Norms) dated 05.10.2010, decided to call for the following information from the firm:- 1. Step wise complete chemical reaction showing Molecular weight of each input and output production and their molar requirement. 2. % yield on molar basis for each step. 3. Requirement and recovery of solvent on each step. 4. Technical literature in support of yields envisaged, and 5. Actual past production and consumption data duly certified by Central Excise Authority. Accordingly, case was deferred for 30.11.2010.			

47	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

48	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:30.11.2010
	Decision: Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

49	Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009	Defer Date:16.11.2010
	Decision : Committee considered case as per agenda and observed that the case was earlier considered in 25/82 meeting held on 21.09.2010 and it was decided to call for the following information from the firm and defer the case for 16.11.2010:-			

1. Certificate of Analysis from foreign supplier for import item '3-Azido-3-Deoxy Thymidine'; and
 2. Pharma specification for export item.
- Accordingly, case was deferred for 16.11.2010.

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Case No.:96/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00311/AM11/	RLA File :09/24/040/00391/AM10/	Lic.No/Date:0910040412 23.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 Kg.	1.	Acetone	13.12 kg
		2.	(Z)-2-(2-Amino-4-Thiazp;u;-2-Hydroxyimino Acetic Acid Ethyl Ester (ATHAET)	1.07 kg
		3.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		4.	Dimethyl formamide	0.865 kg
		5.	GCLE	2.44 kg
		6.	Iodine	0.094 kg
		7.	Methanol	4.68 kg
		8.	Methylene Chloride	16.88 kg
		9.	Phenol	2.751 kg
		10.	Potassium Carbonate	0.637 kg
		11.	Tetrahydrofuran (THF)	2.34 kg
		12.	Trifluoro Acetic Acid	0.020 kg
		13.	Triphenyl Phosphine	2.037 kg
		14.	Triethylamine	0.962 kg
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:84/9/82-ALC4/2010		Party Name:DR REDDYS LABORATORIES LTD		Meet No/Date:27/82-ALC4/2010 05.10.2010		Status:Case Approved	
	HQ File :01/82/050/00299/AM11/		RLA File :09/24/040/00318/AM10/		Lic.No/Date:0910040461 30.12.2009			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/79/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		

Finasteride Form III	1 Kg.	1.	3-oxo-4-aza-5-a-androstane-17-b-Carboxylic Acid	1.90 kg
		2.	BSTFA (Bis-(Trimethylsilyl)-Trifluoro Acetamide)	1.47 kg
		3.	DDQ (2,3-Dichloro-5,6-Dicyano Benzo Quinone)	0.86 kg
		4.	Methylene Chloride	16.90 kg
		5.	Tetrahydrofuran	0.43 kg
		6.	Methanol	2.22 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:43/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00258/AM11/	RLA File :09/24/040/00405/AM10/	Lic.No/Date:0910040496 01.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/68/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Irbesartan	1 Kg.	1.	2-n-butyl-1,3-diazaspiro(4,4)non-1-en-4-one Hcl	0.88 kg
		2.	N-(Triphenylmethyl)-5-(4-bromomethyl-biphenyl-2-yl) tetrazole 92%	2.28 kg
		3.	Toluene	0.760 kg
		4.	Methylene Chloride	4.44 kg
RA concerned may take further necessary action as per above decision of NC.				

53	Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010	Defer Date:30.11.2010
	Decision : Committee considered case as per agenda and in consultation with representative of Department of Pharmaceuticals decided to call for the following information from the firm:-			
	1. Certificate of Analysis from foreign supplier for import item ‘3-Azido-3-Deoxy Thymidine’; and 2. Pharma specification for export item.			
	Accordingly, case was deferred for 30.11.2010.			

54	Case No.:34/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/82-ALC4/2010	Status:Case
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		05.10.2010	Approved	
HQ File :01/82/050/00068/AM11/	RLA File :03/94/040/00778/AM10/	Lic.No/Date:0310554129 07.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and U.O. No.14010/110/2007/Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium Zinc EDTA (Zinc content 14-15%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
Zinc Diammonium EDTA - Liquid Zinc content 9% (± 1)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg
RA concerned may take further necessary action as per above decision of NC.				

55	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Rejected
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	
	Decision :Committee considered case as per agenda and observed that the firm was requested to clarify that the description of export product does not match with the export product given in the Drug Manufacturing Licence, but no reply has been received and norms can not be fixed in absence of the required information. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/108/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Divalproex Sodium Sprinkle 125 mg Capsule	1 No.	1.	Divalproex Sodium	134.625 mg
		2.	Hypermellose 3 CPS	12.688 kg
		3.	Methacrylic Acid Copoly Dipersion	184.25 kg
		4.	Microcrystalline Cellulose Spheres)	89.667 kg
		5.	Triethyl Citrate	5.583 kg
		6.	Bottles & Caos (A to E)	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:77/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/00292/AM11/	RLA File :09/24/040/00401/AM10/	Lic.No/Date:0910040590 12.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lopinavir	1 Kg.	1.	L-Phenyl Alanine	0.710 kg
		2.	L-Valine	0.761 kg
		3.	Methane Sulphonic Acid	1.867 kg
		4.	Mono Ethylene Glycol Dimethyl Ether (Monoglyme)	14.746 kg
		5.	n-Heptane	4.348 kg
		6.	Trifluoro Acetic Acid	1.816 kg
		7.	Methyl Tertiary Butyl Ether (MTBE)	6.421 kg
		8.	Potassium Carbonate (Anhydrous)	1.368 kg
		9.	Sodium Boro Hydride	0.819 kg
		10.	L-Pyro Glutamic Acid	0.316 kg
		11.	2,6 Xylenol (2,6 Dimethyl Phenol)	0.618 kg
		12.	N-N-Carbonyl Di Imidazole	0.647 kg
		13.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		14.	Acetonitrile	0.195 kg
		15.	Dimethyl Formamide	3.72 kg
		16.	Isopropyl Alcohol	6.603 kg
		17.	Methanol	13.184 kg
		18.	Methylene Chloride	8.457 kg
		19.	Tetrahydrofuran	9.034 kg
		20.	Steam/Thermal Coal	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

58	Case No.:6/2/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00006/AM11/	RLA File :03/95/040/00677/AM10/	Lic.No/Date:0310555187 13.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2010-Ch.II dated 04.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO AEEA (Amino Ethyl EthanolAmine)	1 Kg.	1.	Ethylene Di Amine	0.588 kg
		2.	Ethylene Oxide	0.431 kg
STERO TRS 20 (Sodium Salt of Iso Tri Decanol 13 moles Ethoxylated Sulphonate 70%)	1 kg.	1.	Iso Tri Decanol (ITDA)	0.163 kg
		2.	Ethylene Oxide	0.467 kg
STEROL 132570 (Iso Tri Decanol 12 mole Ethoxylate 85%)	1 kg.	1.	Iso Tri Decanol (ITDA)	0.238 kg
		2.	Ethylene Oxide	0.628 kg
STEROL 120G (BG) (Fatty Alcohol Poly Glycol Ether/Lauryl Alcohol 4.5 mole Ethoxylated)	1 kg	1.	Lauryl Alcohol	0.504 kg
		2.	Ethylene Oxide	0.515 kg
STEROL 161811 (Cetostearyl Alcohol Poly Glycol Ether/Cetostearyl Alcohol 10 mole Ethoxylated)	1 kg.	1.	Ceto Stearyl Alcohol	0.375 kg
		2.	Ethylene Oxide	0.644 kg
STEROL CO 100 (Polyethylene Triglyceride Ricinoleic Acid 15 mole Ethoxylated)	1 kg.	1.	Ethylene Oxide	0.423 kg
STEROL CO 400 (Polyethylene Triglyceride Ricinoleic Acid 50 mole Ethoxylated)	1 kg.	1.	Ethylene Oxide	0.716 kg

RA concerned may take further necessary action as per above decision of NC.

59	Case No.:23/9/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00238/AM11/	RLA File :03/94/040/00826/AM10/	Lic.No/Date:0310555276 14.01.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/84/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Olmesartan Medoxomill	1 Kg.	1.	4-(1-Hydroxy-1-Methyl-Ethyl)-2-Propyl-1H-Imidazole 5-Carboxylic Acid Ethyl Ester	0.78 kg
		2.	5-(4-Bromomethyl)(1,1-Bromomethyl)-2YL Triphenyl-1-H Tetrazole	1.81 kg
		3.	4-Chloromethyl-5-Methyl-1,3-dioxolen-2-one	0.48 kg
		4.	Dimethyl Formamide	6.72 kg

		5.	Tetrahydrofuran	3.43 kg
		6.	Potassium Carbonate	0.57 kg
		7.	Toluene	2.41 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:18/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00052/AM11/	RLA File :03/94/040/00795/AM10/	Lic.No/Date:0310555546 15.01.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

61	Case No.:21/5/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00055/AM11/	RLA File :03/95/040/00663/AM10/	Lic.No/Date:0310555780 18.01.2010	Defer Date:30.11.2010
	Decision :Committee decided to forward a copy of Application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 30.11.2010.			

62	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

63	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 23/82 meeting held on 07.09.2010.			

64	Case No.:26/9/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00241/AM11/	RLA File :03/94/040/00896/AM10/	Lic.No/Date:0310556539 21.01.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

65	Case No.:25/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE	Meet No/Date:27/82-ALC4/2010	Status:Case
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		LIMITED	05.10.2010	Deferred
	HQ File :01/82/050/00240/AM11/	RLA File :03/94/040/00912/AM10/	Lic.No/Date:0310556696 22.01.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

66	Case No.:59/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00274/AM11/	RLA File :03/94/040/00890/AM10/	Lic.No/Date:0310556699 22.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

67	Case No.:38/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00072/AM11/	RLA File :09/24/040/00359/AM10/	Lic.No/Date:0910040696 28.01.2010	Defer Date:19.10.2010
	Decision :Withdrawn as the case has already been considered by NC in its 25/82 meeting held on 21.09.2010 and it has been decided to call the firm for personal hearing on 19.10.2010.			

68	Case No.:40/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00074/AM11/	RLA File :09/24/040/00427/AM10/	Lic.No/Date:0910040698 28.01.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:30.11.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/63/2010-PI (Norms) dated 05.10.2010, decided to call for the following information from the firm:-			
	6. Step wise complete chemical reaction showing Molecular weight of each input and output production and their molar requirement. 7. % yield on molar basis for each step. 8. Requirement and recovery of solvent on each step. 9. Technical literature in support of yields envisaged, and 10. Actual past production and consumption data duly certified by Central Excise Authority.			
	Accordingly, case was deferred for 30.11.2010.			

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Case No.:24/9/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00239/AM11/	RLA File :03/94/040/00871/AM10/	Lic.No/Date:0310557308 28.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/83/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1 Kg.	1.	2,7-Dichloro Fluorene	1.134 kg
		2.	Chloro Acetyl Chloride	0.64 kg
		3.	Sodium Borohydride	0.07 kg
		4.	Di-N-Butyl Amine	1.23 kg
		5.	4-Chloro Benzaldehyde	0.42 kg
		6.	N-Butanol	9.38 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:117/9/82-ALC4/2010	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00332/AM11/	RLA File :03/94/040/00910/AM10/	Lic.No/Date:0310557320 28.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/15/2007-Ch.II dated 22.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dehydro Thio-Para Toluidine Sulfonic Acid	1 Kg.	1.	Para Toluidine	1.852 kg
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.:14/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00229/AM11/	RLA File :03/94/040/00924/AM10/	Lic.No/Date:0310557720 29.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Diethylene Triamine Penta Acetic Acid (DTPA Acid)	1 Kg.	1.	Diethylene Triamine	0.393 kg
RA concerned may take further necessary action as per above decision of NC.					

73	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

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Case No.:49/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00083/AM11/	RLA File :09/24/040/00314/AM10/	Lic.No/Date:0910040762 01.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/71/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Palmitate Hcl	1 Kg.	1.	Cyclohexane	0.814 kg
		2.	Palmitoyl Chloride	1.227 kg
		3.	Methanol	0.543 kg
		4.	Acetonitrile	6.33 kg
		5.	Dimethyl Formamide	0362 kg
		6.	Clindamycin Hcl	1.288 kg
RA concerned may take further necessary action as per above decision of NC.				

75	Case No.:39/5/82-ALC4/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00073/AM11/	RLA File :03/95/040/00654/AM10/	Lic.No/Date:0310558977 08.02.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Bio-technology.			

76	Case No.:37/9/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00252/AM11/	RLA File :09/24/040/00468/AM10/	Lic.No/Date:0910040869	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/68/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine (Purity NLT 99.8%)	1 Kg.	1.	(2R-Cis)-4-Amino-1-(2-Hydroxy Methyl)-1,3-Oxathiolan-5-YL-2-(H)-Pyrimidinone	1.10 kg
		2.	Salicylic Acid	0.395 kg
		3.	Dimethyl Formamide	0.29 kg
		4.	Methanol	2.51 kg
		5.	Isopropyl Alcohol	0.35 kg

RA concerned may take further necessary action as per above decision of NC.

77	Case No.:83/9/82-ALC4/2010	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00298/AM11/	RLA File :09/24/040/00425/AM10/	Lic.No/Date:0910040885 10.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/80/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(2R-Cis)-5-(4-Amino-1,2-Hihydro-2-oxo-1-Pyrimidinyl)-1,3-Oxathiolane-2-Carboxylic Acid (2S,5R)-Methyl Ester	1 Kg.	1.	Glyoxalic Acid (50%)	0.90 kg
		2.	Sulphuric Acid	Non importable item hence not allowed
		3.	Formaldehyde	0.546 kg
		4.	Sodium Bi Sulphite	0.658 kg
		5.	Sodium Carbonate	0.125 kg
		6.	Cyclo Hexane	0.86 kg
		7.	2,5 Dehydroxy-1,4-Diethane	0.365 kg
		8.	Acetic Acid	0.100 kg
		9.	Triethylamine	0.67 kg
		10.	Di Methyl Formamide	0.23 kg
		11.	Hexa Methyl Di Silizane	0.75 kg
		12.	Thionyl Chloride	0.59 kg
		13.	Methane Sulphonic Acid	0.01 kg
		14.	Cytosine	0.455 kg
		15.	Hyflow	Not a raw material. Hence not allowed
		16.	Toluene	1.82 kg

		17.	N-Hexane	3.00 kg
		18.	Ethyl Acetate	1.22 kg
		19.	Methylene Di Chloride	2.03 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:63/9/82-ALC4/2010	Party Name:KOPRAN LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00278/AM11/	RLA File :03/94/040/00936/AM10/	Lic.No/Date:0310559797 11.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/77/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pregabalin	1 Kg.	1.	(±) 3-(Carbamoylmethyl)-5-Methylhexanoic Acid	2.94 kg
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:68/5/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM11/	RLA File :07/24/040/00438/AM10/	Lic.No/Date:0710070041 16.02.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

80	Case No.:27/2/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/83/050/00027/AM11/	RLA File :03/95/040/00729/AM10/	Lic.No/Date:0310560702 17.02.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

81	Case No.:48/9/82-ALC4/2010	Party Name:K R R DRUGS & INTERMEDIATES PVT LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00263/AM11/	RLA File :09/24/040/00385/AM10/	Lic.No/Date:0910040985 17.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/74/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7-Phenyl Acetamido-3-Vinyl-Cephalosporanic Acid P-Methoxy BenzylEster	1 Kg.	1.	GCLE	1.274 kg
		2.	Triphenyl Phosphine	0.70 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:73/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/00288/AM11/	RLA File :03/94/040/01012/AM10/	Lic.No/Date:0310560981 18.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dicyclomine Hydrochloride, Dried Aluminium Hydroxide Gel Light Magnesium Oxide Oral Suspension/Gelumen Oral Suspension/Syrup	200 ml pack	1.	Dicyclomene Hcl BP	0.105 gm
		2.	Dried Aluminium Hydroxide	4.536 gm
		3.	Compressed Aluminium Hydroxide Gel	19.488 gm
		4.	Light Magnesium Oxide BP	4.20 gm

RA concerned may take further necessary action as per above decision of NC.

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Case No.:95/9/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/00310/AM11/	RLA File :09/24/040/00463/AM10/	Lic.No/Date:0910041043 22.02.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/58/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine (6 Amino Purine)	0.914 kg
		2.	(R) Propylene Carbonate	0.7938 kg
		3.	Diethyl P-Toluene Sulphonyloxy Methyl	2.025 kg

			Phosphonate	
		4.	Chloromethyl Iso Propyl Carbonate	2.0867 kg
		5.	Magnesium Tert Butoxide	0.536 kg
		6.	Hydrobromic Acid (48% w/w Aq. Solution)	6.54 kg
		7.	Triethylamine	1.028 kg
		8.	Dimethyl Formamide	2.04 kg
		9.	N-Methyl Pyrrolidinone	3.92 kg
		10.	Methylene Chloride	8.82 kg
		11.	Acetone	0.71 kg
		12.	Iso Propyl Alcohol	4.65 kg
		13.	Cyclohexane	1.79 kg
RA concerned may take further necessary action as per above decision of NC.				

84	Case No.:2/19/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00587/AM11/	RLA File :09/24/040/00492/AM10/	Lic.No/Date:0910041056 24.02.2010	Defer Date:30.11.2010
	Decision :Committee decided to call for a copy of application, copy of Advance Authorisation, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 30.11.2010.			

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Case No.:41/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/00075/AM11/	RLA File :09/24/040/00503/AM10/	Lic.No/Date:0910041155 03.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine Anhydrous/Nevirapine	1 Kg.	1.	2-Chloro Nicotinic Acid	0.902 kg
		2.	Acetone	1.513 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		4.	Cyclohexane	1.109 kg
		5.	Cyclo Propylamine	0.57 kg
		6.	Diethylene Glycol Dimethyl Ether (Diglyme)	2.16 kg
		7.	Malano Nitrile	0.84 kg
		8.	Methanol	8.43 kg
		9.	Methylene Chloride	1.30 kg

10.	Phosphorous Oxychloride	2.884 kg
11.	Phosphorous Pentachloride	0.392 kg
12.	Pyridine	0.47 kg
13.	Steam/Thermal	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:42/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
HQ File :01/82/050/00076/AM11/	RLA File :09/24/040/00502/AM10/	Lic.No/Date:0910041152 03.03.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/69/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lopinavir	1 Kg.	1.	L-Phenyl Alanine	0.710 kg
		2.	L-Valine	0.761 kg
		3.	Methane Sulphonic Acid	1.867 kg
		4.	Mono Ethylene Glycol Dimethyl Ether (Monoglyme)	14.746 kg
		5.	n-Heptane	4.348 kg
		6.	Trifluoro Acetic Acid	1.816 kg
		7.	Methyl Tertiary Butyl Ether (MTBE)	6.421 kg
		8.	Potassium Carbonate (Anhydrous)	1.368 kg
		9.	Sodium Boro Hydride	0.819 kg
		10.	L-Pyro Glutamic Acid	0.316 kg
		11.	2,6 Xylenol (2,6 Dimethyl Phenol)	0.618 kg
		12.	N-N-Carbonyl Di Imidazole	0.647 kg
		13.	Activated Carbon (Carbon Enoanticromos)	0.100 kg
		14.	Acetonitrile	0.195 kg
		15.	Dimethyl Formamide	3.72 kg
		16.	Isopropyl Alcohol	6.603 kg
		17.	Methanol	13.184 kg
		18.	Methylene Chloride	8.457 kg
		19.	Tetrahydrofuran	9.034 kg
		20.	Steam/Thermal Coal	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:70/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00285/AM11/	RLA File :03/94/040/01049/AM10/	Lic.No/Date:0310563301 08.03.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	(2R,5S)-5-[4-Acetamido-2-Oxo-1(2H)-Pyrimidinyl]-1,3-Oxathiolan-2-YL Methyl Menthyl Carbonate	2.63 kg
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:1/52/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/01194/AM10/	RLA File :09/24/040/00488/AM10/	Lic.No/Date:0910041233 09.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

89	Case No.:57/9/82-ALC4/2010	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00272/AM11/	RLA File :03/95/040/00799/AM10/	Lic.No/Date:0310563993 10.03.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of DC(MSME).			

90	Case No.:56/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00271/AM11/	RLA File :03/94/040/01069/AM10/	Lic.No/Date:0310564080 11.03.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

91	Case No.:31/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00246/AM11/	RLA File :03/94/040/01077/AM10/	Lic.No/Date:0310564818 15.03.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

92	Case No.:5/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/82-ALC4/2010	Status:Case
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		05.10.2010	Approved	
HQ File :01/82/050/00220/AM11/	RLA File :03/94/040/01075/AM10/	Lic.No/Date:0310565589 19.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DTPA Potassium (DTPA K 5-Liquid) Active content= 40% ± 1)	1 Kg.	1.	Diethylene Triamine (DETA)	0.125 kg
EDTA Diammonium (Liquid) Assay Min. 40%	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.377 kg
EDTA Tetra Ammonium-Liquid Assay Min – 40%	1 kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.341 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:9/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00224/AM11/	RLA File :03/94/040/01087/AM10/	Lic.No/Date:0310565583 19.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and U.O. No.14010/110/2007/Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium Zinc EDTA (Zinc content 14-15%)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.690 kg
Zinc Diammonium EDTA - Liquid Zinc content 9% (± 1)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg
Copper Diammonium EDTA - Liquid Copper content 9% (± 1)	1 kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.436 kg
RA concerned may take further necessary action as per above decision of NC.				

94	Case No.:20/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00235/AM11/	RLA File :03/94/040/01100/AM10/	Lic.No/Date:0310565614 19.03.2010	
	Decision :Committee considered case as per agenda and taking cue from SION A-1931 and in consultation with representative of Department of Pharmaceuticals present in meeting decided to ratify norms under para 4.7 of HBP as applied by the firm with 2% wastage.			

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:71/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00286/AM11/	RLA File :03/94/040/01118/AM10/	Lic.No/Date:0310565867 22.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

96	Case No.:93/9/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00308/AM11/	RLA File :03/95/040/00826/AM10/	Lic.No/Date:0310566202 24.03.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

97	Case No.:90/9/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00305/AM11/	RLA File :03/94/040/01113/AM10/	Lic.No/Date:0310566481 25.03.2010	
	Decision :Committee considered case as per agenda and taking cue from SION A-269 and in consultation with representative of Department of Pharmaceuticals present in the meeting, decided to ratify norms under para 4.7 of HBP with 10% wastage. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:7/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00222/AM11/	RLA File :03/94/040/01093/AM10/	Lic.No/Date:0310567048 29.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cobalt EDTA (Co content 13% ±)	1 Kg.	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.716 kg
RA concerned may take further necessary action as per above decision of NC.				

99	Case No.:85/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:27/82-ALC4/2010	Status:Case
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		05.10.2010	Approved	
HQ File :01/82/050/00119/AM11/	RLA File :22/24/040/00057/AM10/	Lic.No/Date:2210009830 30.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/91/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Homatropine Methyl Bromide Synonyms N,N-dimethyl-8-Azoniabicyclo(3.2.1)octane-3-yl)-2-hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C6H4CH2Bro2N Quality 99% Purity	1 kg	1.	Tropine	0.718 kg
		2.	DL-Mandelic Acid	0.862 kg
		3.	Methylene Dichloride	5.20 kg
		4.	Acetone	5.37 kg
RA concerned may take further necessary action as per above decision of NC.				

100	Case No.:131/9/82-ALC4/2010	Party Name:GODAVARI BIOREFINERIES LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00346/AM11/	RLA File :03/94/040/01025/AM10/	Lic.No/Date:0310567684 31.03.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

101	Case No.:107/5/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00141/AM11/	RLA File :05/24/040/00516/AM10/	Lic.No/Date:0510261663 01.04.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

102	Case No.:106/5/82-ALC4/2010		Party Name:DHANUKA LABORATORIES LTD.		Meet No/Date:27/82-ALC4/2010 05.10.2010		Status:Case Approved	
	HQ File :01/82/050/00140/AM11/		RLA File :05/23/040/00169/AM10/		Lic.No/Date:0510261709 05.04.2010		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/43/2010-PI (Norms) dated 01.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed		
Cefixime USP Powder		1 Kg.	1.	7-AVCA		0.571 kg		
			2.	Dimethyl Acetamide		1.936 kg		

		3.	Mica Ester	1.11 kg
		4.	Ethyl Acetate	1.10 kg
		5.	Methylene Chloride	4.494 kg
RA concerned may take further necessary action as per above decision of NC.				

103	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:30.11.2010
	Decision :Committee considered case as per agenda and decided to call for Production and Consumption data certified by Central Excise Authority from the firm. Accordingly, case was deferred for 30.11.2010.			

104	Case No.:118/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00333/AM11/	RLA File :03/94/040/00002/AM11/	Lic.No/Date:0310569755 16.04.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

105	Case No.:104/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00319/AM11/	RLA File :03/94/040/00073/AM11/	Lic.No/Date:0310570345 20.04.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

106	Case No.:3/5/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00037/AM11/	RLA File :03/94/040/01130/AM10/	Lic.No/Date:0310570607 21.04.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

107	Case No.:6/5/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00040/AM11/	RLA File :08/24/040/00024/AM11/	Lic.No/Date:0810088431 22.04.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/98/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tarazosin Hcl Capsule 1.0 mg	1 No.	1.	Tarazosin Hcl (Asdihydrate) USP	1.2109 mg
		2.	LACTOSE Monohydrate USNF (Impalpable) NF	30.0 mg
		3.	Lactose Monohydrate Spray Dired NF(A)	85.31 mg
		4.	Starch (Corn 400L) NF (A)	20.0 mg
		5.	Crospovidone USNF (IVAX)	9.0 mg
		6.	Talc USNF (IVAX)	3.0 mg
		7.	Magnesium Stearate (VEG)	1.50 mg
		8.	EHG Cap White OPAQUE (0999) Whitopaque-3	As per packing policy
		9.	33 MM PPCTC with T. Seal HS 130 PTDWAD-DMF	As per packing policy
		10.	IG Silica Gel Canister (SORBCAP)-DMF	As per packing policy
		11.	53 mm PPCTC with T. Seal HS130 PTDWAD-DMF	As per packing policy
Tarazosin Hcl Capsule 2.0 mg	1 No.	1.	Tarazosin Hcl (Asdihydrate) USP	2.4217 mg
		2.	LACTOSE Monohydrate USNF (Impalpable) NF	30.0 mg
		3.	Lactose Monohydrate Spray Dired NF(A)	84.12 mg
		4.	Starch (Corn 400L) NF (A)	20.0 mg
		5.	Crospovidone USNF (IVAX)	9.0 mg
		6.	Talc USNF (IVAX)	3.0 mg
		7.	Magnesium Stearate (VEG)	1.50 mg
		8.	EHG Cap White OPAQUE (0999) Whitopaque-3	As per packing policy
		9.	33 MM PPCTC with T. Seal HS 130 PTDWAD-DMF	As per packing policy
		10.	IG Silica Gel Canister (SORBCAP)-DMF	As per packing policy
		11.	53 mm PPCTC with T. Seal HS130 PTDWAD-DMF	As per packing policy
Tarazosin Hcl Capsule 5.0 mg	1 No.	1.	Tarazosin Hcl (Asdihydrate) USP	6.0544 mg
		2.	LACTOSE Monohydrate USNF (Impalpable) NF	30.0 mg
		3.	Lactose Monohydrate Spray Dired NF(A)	80.55 mg
		4.	Starch (Corn 400L) NF (A)	20.0 mg
		5.	Crospovidone USNF (IVAX)	9.0 mg
		6.	Talc USNF (IVAX)	3.0 mg
		7.	Magnesium Stearate (VEG)	1.50 mg
		8.	EHG Cap White OPAQUE (0999) Whitopaque-3	As per packing policy

Tarazosin Hcl Capsule 10.0 mg		9.	33 MM PPCTC with T. Seal HS 130 PTDWAD-DMF	As per packing policy
		10.	IG Silica Gel Canister (SORBCAP)-DMF	As per packing policy
		11.	53 mm PPCTC with T. Seal HS130 PTDWAD-DMF	As per packing policy
	1 No.	1.	Tarazosin Hcl (Asdihydrate) USP	12.1087 mg
		2.	LACTOSE Monohydrate USNF (Impalpable) NF	30.0 mg
		3.	Lactose Monohydrate Spray Dired NF(A)	74.60 mg
		4.	Starch (Corn 400L) NF (A)	20.0 mg
		5.	Crospovidone USNF (IVAX)	9.0 mg
		6.	Talc USNF (IVAX)	3.0 mg
		7.	Magnesium Stearate (VEG)	1.50 mg
		8.	EHG Cap White OPAQUE (0999) Whitopaque-3	As per packing policy
		9.	33 MM PPCTC with T. Seal HS 130 PTDWAD-DMF	As per packing policy
10.	IG Silica Gel Canister (SORBCAP)-DMF	As per packing policy		
11.	53 mm PPCTC with T. Seal HS130 PTDWAD-DMF	As per packing policy		

RA concerned may take further necessary action as per above decision of NC.

108	Case No.:121/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00336/AM11/	RLA File :03/94/040/00082/AM11/	Lic.No/Date:0310570681 22.04.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

109	Case No.:13/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00047/AM11/	RLA File :09/24/040/00003/AM11/	Lic.No/Date:0910041794 23.04.2010	
	Decision : Withdrawn as the case has already been approved by NC in its 25/82 meeting held on 21.09.2010.			

110	Case No.:102/9/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00317/AM11/	RLA File :05/23/040/00011/AM11/	Lic.No/Date:0510263007 26.04.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/81/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-F-CE-(2-Methyl-1-oxo-Propyl)R-oxo-N-B-Diphenyl Benzene Butanamide-DKT-3 OR 4-(4-Fluorophenyl)2-Isobutyl* D Iketone	1 Kg.	1.	Methyl Iso Butyryl Acetate	0.706 kg
		2.	Methylene Chloride	1.77 kg
		3.	Iso Propyl Alcohol	1.10 kg
		4.	Methanol	0.26 kg

RA concerned may take further necessary action as per above decision of NC.

111	Case No.:4/10/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00357/AM11/	RLA File :08/24/040/00036/AM11/	Lic.No/Date:0810089052 18.05.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer case for 02.11.2010 for comments of Department of Pharmaceuticals.			

112	Case No.:6/19/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00591/AM11/	RLA File :09/24/040/00064/AM11/	Lic.No/Date:0910042200 01.06.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer case for 02.11.2010 for comments of Department of Pharmaceuticals.			

113	Case No.:1/12/85-ALC3/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/85/050/00035/AM11/	RLA File :31/24/040/00037/AM11/	Lic.No/Date:3110043498 08.06.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

114	Case No.:25/15/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00462/AM11/	RLA File :09/24/040/00118/AM11/	Lic.No/Date:0910042554 30.06.2010	Defer Date:30.11.2010
	Decision : Committee noted that application has not been received and decided to defer case for 30.11.2010.			

115	Case No.:74/15/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
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HQ File :01/82/050/00511/AM11/	RLA File :31/24/040/00042/AM11/	Lic.No/Date:3110043796 30.06.2010	Defer Date:30.11.2010
Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

116	Case No.:76/15/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00513/AM11/	RLA File :03/95/040/00120/AM11/	Lic.No/Date:0310581500 30.06.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

117	Case No.:90/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved																								
	HQ File :01/82/050/00743/AM11/	RLA File :03/94/040/00351/AM11/	Lic.No/Date:0310584095 19.07.2010	Defer Date:																								
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Qty. of Tenofovir Disoproxil Fumarate</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6"> Tenofovir Disoproxil Fumarate Tablets 300 mg/Tenvir Tablets Tenofovir Disoproxil Fumarate = 306 mg/tablet </td><td rowspan="6">1 Kg.</td><td>1.</td><td>9-(2-(Phosphonyl Methoxy) Adenine (PMPA)</td><td>0.8026 kg</td></tr> <tr> <td>2.</td><td>Chloromethyl Isopropyl Carbonate</td><td>2.0867 kg</td></tr> <tr> <td>3.</td><td>N-Methyl 2-Pyrrolidone</td><td>3.297 kg</td></tr> <tr> <td>4.</td><td>Fumaric Acid</td><td>0.304 kg</td></tr> <tr> <td>5.</td><td>Methylene Dichloride</td><td>6.70 kg</td></tr> <tr> <td>6.</td><td>Isopropyl Acetate</td><td>2.35 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Qty. of Tenofovir Disoproxil Fumarate	Sl.No.	Import items	Qty. allowed	Tenofovir Disoproxil Fumarate Tablets 300 mg/Tenvir Tablets Tenofovir Disoproxil Fumarate = 306 mg/tablet	1 Kg.	1.	9-(2-(Phosphonyl Methoxy) Adenine (PMPA)	0.8026 kg	2.	Chloromethyl Isopropyl Carbonate	2.0867 kg	3.	N-Methyl 2-Pyrrolidone	3.297 kg	4.	Fumaric Acid	0.304 kg	5.	Methylene Dichloride	6.70 kg	6.	Isopropyl Acetate
Export product	Qty. of Tenofovir Disoproxil Fumarate	Sl.No.	Import items	Qty. allowed																								
Tenofovir Disoproxil Fumarate Tablets 300 mg/Tenvir Tablets Tenofovir Disoproxil Fumarate = 306 mg/tablet	1 Kg.	1.	9-(2-(Phosphonyl Methoxy) Adenine (PMPA)	0.8026 kg																								
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg																								
		3.	N-Methyl 2-Pyrrolidone	3.297 kg																								
		4.	Fumaric Acid	0.304 kg																								
		5.	Methylene Dichloride	6.70 kg																								
		6.	Isopropyl Acetate	2.35 kg																								

118	Case No.:105/22/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved				
	HQ File :01/82/050/00758/AM11/	RLA File :03/94/040/00307/AM11/	Lic.No/Date:0310584083 19.07.2010					
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/83/2006-Ch.II dated 22.07.08 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> </table>				Export Product	Export Qty.	Sl.No.	Import items
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed				

Ortho Tertiary Butyl Cyclohexyl Acetate/ Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 KG.	1.	Ortho Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catylyst	0.000015 kg
		3.	Acetic Anhydride	0.575 kg
		4.	Methanol	0.330 kg

RA concerned may take further necessary action as per above decision of NC.

119	Case No.:15/19/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00600/AM11/	RLA File :09/24/040/00136/AM11/	Lic.No/Date:0910042745 20.07.2010	Defer Date:30.11.2010
	Decision :Committee decided to call for the copy of application, copy of Advance Authorisation, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 30.11.2010.			

120	Case No.:16/19/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00601/AM11/	RLA File :09/24/040/00135/AM11/	Lic.No/Date:0910042749 20.07.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for reply from firm.			

121	Case No.:20/19/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00605/AM11/	RLA File :09/24/040/00159/AM11/	Lic.No/Date:0910042763 20.07.2010	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBPA as informed by the firm vide its letter dated 06.10.2010.			

122	Case No.:22/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00607/AM11/	RLA File :09/24/040/00131/AM11/	Lic.No/Date:0910042765 20.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

123	Case No.:23/19/82-ALC4/2010	Party Name:HERBOCHEM	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00608/AM11/	RLA File :09/24/040/00127/AM11/	Lic.No/Date:0910042768 20.07.2010	Defer Date:30.11.2010

Decision :Committee considered case as per agenda and decided to remind DC(MSME), Department of C&PC and Department of Ayush for their comments. Accordingly, case was deferred for 30.11.2010.

124	Case No.:24/19/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00609/AM11/	RLA File :09/24/040/00143/AM11/	Lic.No/Date:0910042769 20.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to call for the copy of application, copy of advance authorization, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 30.11.2010.			

125	Case No.:102/22/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00755/AM11/	RLA File :31/24/040/00070/AM11/	Lic.No/Date:3110044017 20.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

126	Case No.:106/22/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00759/AM11/	RLA File :03/94/040/00303/AM11/	Lic.No/Date:0310584220 20.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

127	Case No.:25/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM11/	RLA File :09/24/040/00128/AM11/	Lic.No/Date:0910042800 21.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

128	Case No.:86/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
	HQ File :01/82/050/00739/AM11/	RLA File :03/94/040/00368/AM11/	Lic.No/Date:0310584871 23.07.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Qty. of Tenofovir Disoproxil Fumarate	Sl.No.	Import items	Qty. allowed

Tenofovir Disoproxil Fumarate Tablets 300 mg/Tenvir Tablets Tenofovir Disoproxil Fumarate = 306 mg/tablet	1 Kg.	1.	9-(2-(Phosphonyl Methoxy) Adenine (PMPA))	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N-Methyl 2-Pyrrolidone	3.297 kg
		4.	Fumaric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
		6.	Isopropyl Acetate	2.35 kg

RA concerned may take further necessary action as per above decision of NC.

129

Case No.:94/22/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00747/AM11/	RLA File :08/24/040/00132/AM11/	Lic.No/Date:0810090720 23.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/67/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menadione Sodium Bisulphite Complex (containing Menadione Sodium Bisulphite NLT 65%)	1 Kg.	1.	Menadione Sodium Bisulphite (Assay NMT 94%)	0.695 kg
RA concerned may take further necessary action as per above decision of NC.				

130

Case No.:96/22/82-ALC4/2010	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00749/AM11/	RLA File :08/24/040/00133/AM11/	Lic.No/Date:0810090721 23.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/67/2010-PI (Norms) dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Menadione Nicotinamide Bisulphite	1 Kg.	1.	Menadione Sodium Bisulphite 94%	0.917 kg
		2.	Niacinamide	0.40 kg
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:1/19/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00586/AM11/	RLA File :07/24/040/00135/AM11/	Lic.No/Date:0710073163 26.07.2010	Defer Date:30.11.2010
	Decision :Committee considered case as per agenda and decided to call for a copy of Drug Manufacturing Licence from the firm. Accordingly, case was deferred for 30.11.2010.			

132	Case No.:9/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00594/AM11/	RLA File :03/94/040/00308/AM11/	Lic.No/Date:0310584959 26.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

133	Case No.:11/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00596/AM11/	RLA File :03/94/040/00379/AM11/	Lic.No/Date:0310585032 26.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

134	Case No.:12/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00597/AM11/	RLA File :03/94/040/00378/AM11/	Lic.No/Date:0310585034 26.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

135	Case No.:40/19/82-ALC4/2010	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00625/AM11/	RLA File :05/24/040/00156/AM11/	Lic.No/Date:0510269042 26.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Bio-technology.			

136	Case No.:8/19/82-ALC4/2010	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00593/AM11/	RLA File :04/24/040/00085/AM11/	Lic.No/Date:0410115832 27.07.2010	Defer Date:02.11.2010
	Decision : Committee decided to defer case for 02.11.2010 for comments of Department of Pharmaceuticals.			

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137	Case No.:33/19/82-ALC4/2010	Party Name:HERBOCHEM	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00618/AM11/	RLA File :09/24/040/00153/AM11/	Lic.No/Date:0910042877 28.07.2010	Defer Date:30.11.2010
	Decision :Committee considered case as per agenda and decided to remind DC(MSME), Department of C&PC and Department of Ayush for their comments. Accordingly, case was deferred for 30.11.2010.			

138	Case No.:10/19/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00595/AM11/	RLA File :08/24/040/00126/AM11/	Lic.No/Date:0810090811 29.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

139	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	Defer Date:30.11.2010
	Decision :Committee decided to call for a copy of application, copy of advance authorization, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 30.11.2010.			

140	Case No.:36/19/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00621/AM11/	RLA File :09/24/040/00160/AM11/	Lic.No/Date:0910042936 29.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

141	Case No.:41/19/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00626/AM11/	RLA File :05/24/040/00158/AM11/	Lic.No/Date:0510269343 29.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

142	Case No.:28/19/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00613/AM11/	RLA File :03/95/040/00134/AM11/	Lic.No/Date:0310585530 30.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

143	Case No.:32/19/82-ALC4/2010	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00617/AM11/	RLA File :07/24/040/00137/AM11/	Lic.No/Date:0710073295 30.07.2010	Defer Date:30.11.2010
	Decision :Committee considered case as per agenda for ratification of norms for the export product Gemcitabine Hcl and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/93/2010-PI (Norms) dated 05.10.2010, decided to call for the following information from the firm:- 1. Technical justification for such a lower yield of 11.66% in step VI of their reaction scheme. 2. Copy of technical literature in support of yield envisaged above. 3. Production and consumption data for the above export product for the past 3 years duly certified by Central Excise Authority. Accordingly, case was deferred for 30.11.2010.			

144	Case No.:37/19/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00622/AM11/	RLA File :09/24/040/00147/AM11/	Lic.No/Date:0910042939 30.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

145	Case No.:38/19/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved												
	HQ File :01/82/050/00623/AM11/	RLA File :09/24/040/00165/AM11/	Lic.No/Date:0910042940 30.07.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/107/2008-Ch.II dated 04.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Homosalate (3,3,5-Trimethyl Cyclohexyl Salicylate)</td><td rowspan="2">1 kg</td><td>1.</td><td>3,3,5-Trimethyl Cyclohexanol</td><td>0.571 kg</td></tr> <tr> <td>2.</td><td>Methyl Salicylate</td><td>0.610 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Homosalate (3,3,5-Trimethyl Cyclohexyl Salicylate)	1 kg	1.	3,3,5-Trimethyl Cyclohexanol	0.571 kg	2.	Methyl Salicylate
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
Homosalate (3,3,5-Trimethyl Cyclohexyl Salicylate)	1 kg	1.	3,3,5-Trimethyl Cyclohexanol	0.571 kg												
		2.	Methyl Salicylate	0.610 kg												

146	Case No.:39/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00624/AM11/	RLA File :09/24/040/00158/AM11/	Lic.No/Date:0910042941 30.07.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

147	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

148	Case No.:2/22/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00655/AM11/	RLA File :07/24/040/00171/AM11/	Lic.No/Date:0710073644 17.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

149	Case No.:3/22/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00656/AM11/	RLA File :07/24/040/00168/AM11/	Lic.No/Date:0710073645 17.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

150	Case No.:39/22/82-ALC4/2010	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00692/AM11/	RLA File :03/95/040/00365/AM11/	Lic.No/Date:0310588002 17.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

151	Case No.:40/22/82-ALC4/2010	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00693/AM11/	RLA File :03/95/040/00305/AM11/	Lic.No/Date:0310588014 17.08.2010	Defer Date:
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

152	Case No.:41/22/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00694/AM11/	RLA File :03/95/040/00338/AM11/	Lic.No/Date:0310588148 17.08.2010	Defer Date:30.11.2010

Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.

153	Case No.:43/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00696/AM11/	RLA File :08/24/040/00159/AM11/	Lic.No/Date:0810091377 18.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

154	Case No.:44/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00697/AM11/	RLA File :08/24/040/00158/AM11/	Lic.No/Date:0810091380 18.08.2010	Defer Date:07.12.2010
	Decision :Committee decided to defer case for 07.12.2010 for comments of Department of Pharmaceuticals.			

155	Case No.:45/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00698/AM11/	RLA File :08/24/040/00154/AM11/	Lic.No/Date:0810091381 18.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

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Case No.:114/22/82-ALC4/2010	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00767/AM11/	RLA File :03/94/040/00020/AM11/	Lic.No/Date:0310588363 18.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/16/2008-Ch.II dated 05.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Octyl Diphenyl Cyanoacrylate	1 kg	1.	Methyl Cyanoacetate	0.289 kg
		2.	2-Ethyl Hexyl Alcohol	0.379 kg
		3.	Benzophenone	0.560 kg
RA concerned may take further necessary action as per above decision of NC.				

157	Case No.:103/22/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00756/AM11/	RLA File :07/24/040/00194/AM11/	Lic.No/Date:0710073685	

19.08.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg

RA concerned may take further necessary action as per above decision of NC.

158	Case No.:109/22/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00762/AM11/	RLA File :09/24/040/00203/AM11/	Lic.No/Date:0910043139 19.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

159	Case No.:115/22/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00768/AM11/	RLA File :03/95/040/00307/AM11/	Lic.No/Date:0310588444 19.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

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Case No.:111/22/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred	
HQ File :01/82/050/00764/AM11/	RLA File :09/24/040/00190/AM11/	Lic.No/Date:0910043160 20.08.2010	Defer Date:30.11.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/68/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Irbesartan	1 Kg.	1.	2-n-butyl-1,3-diazaspiro(4,4)non-1-en-4-one Hcl	0.88 kg
		2.	N-(Triphenylmethyl)-5-(4-bromomethyl-biphenyl-2-yl) tetrazole 92%	2.28 kg
		3.	Toluene	0.760 kg
		4.	Methylene Chloride	4.44 kg
RA concerned may take further necessary action as per above decision of NC.				

161	Case No.:112/22/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00765/AM11/	RLA File :09/24/040/00181/AM11/	Lic.No/Date:0910043179 20.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

162	Case No.:113/22/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00766/AM11/	RLA File :09/24/040/00180/AM11/	Lic.No/Date:0910043180 20.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

163	Case No.:21/23/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM11/	RLA File :03/95/040/00328/AM11/	Lic.No/Date:0310589372 25.08.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

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Case No.:2/27/82-ALC4/2010	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00869/AM11/	RLA File :31/24/040/00122/AM11/	Lic.No/Date:3110044708 21.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/315/2000-Ch.III dated 15.11.2004 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Trigonox-EHP W50 bis (2-ethylhexyl) peroxydicarbonate (50%)	1 kg.	1.	2-Ethyl hexyl chloroformae (2-EHCF)	0.583 kg
		2.	Polyvinyl Alcohol	0.30 kg
		3.	Anti-foaming agent (Dequest)	0.0005 kg
		4.	CONTAINER HDPE 30 LTR. LOOSE, WITH 2 LABELS 30 LTR, CR CANS, FROM HDPE, NATURAL, WITH K 60 OPENING AND RED K29 SCREW CAP, 6 PIECES IN PLASTIC BAG, INCLUDING CAPS	As per packing policy
		5.	Screwcap K60 with Pregasket	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:1/27/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00868/AM11/	RLA File :03/95/040/00498/AM11/	Lic.No/Date:0310593381 22.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2002-Ch.III dated 16.10.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty allowed
Copper Dibutyl Dithiocarbamate	1 kg.	1.	Dibutyl Amine	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

166	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

167	Case No.:4/27/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00871/AM11/	RLA File :08/24/040/00183/AM11/	Lic.No/Date:0810092438 23.09.2010	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

168	Case No.:5/27/82-ALC4/2010	Party Name:OCEAN PHARMA COAT PVT LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00872/AM11/	RLA File :09/24/040/00222/AM11/	Lic.No/Date:0910043619 23.09.2010	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 16/82 meeting held on 20.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items

Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg
RA concerned may take further necessary action as per above decision of NC.				

169	Case No.:6/27/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00873/AM11/	RLA File :03/94/040/00561/AM11/	Lic.No/Date:0310593686 23.09.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

170	Case No.:7/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00874/AM11/	RLA File :09/24/040/00129/AM11/	Lic.No/Date:0910043626 24.09.2010	Defer Date:30.11.2010
	Decision :Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

171	Case No.:8/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00875/AM11/	RLA File :09/24/040/00105/AM11/	Lic.No/Date:0910043635 24.09.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.			

172	Case No.:9/27/82-ALC4/2010	Party Name:AVON ORGANICS LTD.,	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00876/AM11/	RLA File :09/24/040/00243/AM11/	Lic.No/Date:0910043640 24.09.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/165/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	Acyclovir	0.78 kg
		2.	N-Benzoyloxy Carbonyl-L-Valine	1.1824 kg
		3.	Dicyclohexyl Carbodimide	1.3871 kg
		4.	4-Dimethyl Amino Pyridine	0.028 kg
		5.	Dimethyl Formamide	3.515 kg
		6.	Methanol	3.156 kg
		7.	5% Palladium on Charcoal	0.100 kg
		8.	Acetone	3.090 kg

		9.	Activated Carbon	0.0242 kg
		10.	Sodium Borohydride	0.38 kg
RA concerned may take further necessary action as per above decision of NC.				

173	Case No.:10/27/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00877/AM11/	RLA File :09/24/040/00242/AM11/	Lic.No/Date:0910043641 24.09.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.			

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Case No.:11/27/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved	
HQ File :01/82/050/00878/AM11/	RLA File :09/24/040/00231/AM11/	Lic.No/Date:0910043642 24.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/88/2010-PI-(Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine Anhydrous/Nevirapine	1 Kg.	1.	2-Chloro Nicotinic Acid	0.902 kg
		2.	Acetone	1.513 kg
		3.	Carnon Enoanticromos (Activated Carbon)	0.100 kg
		4.	Cyclohexane	1.109 kg
		5.	Cyclo Propylamine	0.57 kg
		6.	Diethylene Glycol Dimethyl Ether (Diglyme)	2.16 kg
		7.	Malano Nitrile	0.84 kg
		8.	Methanol	8.43 kg
		9.	Methylene Chloride	1.30 kg
		10.	Phosphorus Oxychloride	2.884 kg
		11.	Phosphorus Pentachloride	0.392 kg
		12.	Pyridine	0.47 kg
		13.	Steam/Thermal coal	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

175	Case No.:12/27/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00879/AM11/	RLA File :03/95/040/00490/AM11/	Lic.No/Date:0310593852	Defer

				24.09.2010	Date:30.11.2010
Decision : Committee decided to defer case for 30.11.2010 for comments of Department of C&PC.					

176	Case No.:13/27/82-ALC4/2010		Party Name:AMBUJA INTERMEDIATES PVT. LTD.		Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Approved
	HQ File :01/82/050/00880/AM11/		RLA File :03/94/040/00474/AM11/		Lic.No/Date:0310593858 24.09.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1/2008/Ch.II dated 30.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
	2R Acid (2-Amino-8-Naphthol-3,6-Disulfonic Acid)	1 kg	1.	K Acid	2.500 kg	
RA concerned may take further necessary action as per above decision of NC.						

177	Case No.:14/27/82-ALC4/2010		Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00881/AM11/		RLA File :05/24/040/00228/AM11/		Lic.No/Date:0510273723 27.09.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.					

178	Case No.:15/27/82-ALC4/2010		Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:27/82-ALC4/2010 05.10.2010	Status:Case Deferred
	HQ File :01/82/050/00882/AM11/		RLA File :05/24/040/00210/AM11/		Lic.No/Date:0510273747 27.09.2010	Defer Date:30.11.2010
	Decision : Committee decided to defer case for 30.11.2010 for comments of Department of Pharmaceuticals.					